

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Assistant Law Officer (Divisional Cadre, Kashmir) under Hon'ble Prime Minister's Special Package in the Department of Law, Justice and Parliamentary Affairs.

Reference:- J&K Service Selection Board No. JKSSB-Scry/8/2023-03 (E-7263656) dated 08-11-2023.

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Government Order No: **1561** -JK (LD) of 2024.
Dated : 01 - 02 - 2024.
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Pursuant to the recommendations of the J&K Service Selection Board, sanction is hereby accorded to the temporary appointment of Ankita Bhat (OM) D/o Varinder Bhat R/o Nowabad Sunjwan Tehsil Bahu, Jammu as Assistant Law Officer (Divisional Cadre, Kashmir) under Hon'ble Prime Minister's Special Package, against the post under the direct recruitment quota carrying the Pay Level-6B (35600-112800) with immediate effect.

The appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days from the date of issuance of this order and such candidate who fail to join within the stipulated time, shall forego her right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice and if the appointee migrates from Kashmir Valley again at any time during her service tenure, for any reasons whatsoever, her appointment/service shall stand terminated without any notice by itself by the action of her migration.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

- i. Academic/Qualification Certificates.
- ii. Matriculation/Date of Birth Certificate.
- iii. Health Certificate from the concerned Chief Medical Officer of the District.
- iv. Domicile Certificate issued by the Competent Authority.
- v. Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment

from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.

- vi. Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- a. Appointee shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- b. The salary of the appointee shall not be drawn and disbursed to her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate are received from the concerned Authorities/Agency;
- c. The appointee shall be on probation for a period of two years;
- d. the appointee shall execute an agreement in the form prescribed under Jammu and Kashmir, Kashmiri Migrants (Special Drive) Recruitment Rules, 2009 issued notification SRO 412 of 2019 dated 20-12-2009;
- e. The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- f. The inter-se seniority of the appointee shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- g. The appointment of the above appointee shall be subject to outcome of the writ

petition(s)/OA, if any, pending on the subject before Competent Court of law.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: LAW-Estt/236/2023-10.

Dated: 01 – 02 – 2024.

Copy to the:-

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction. This is with reference to his No. DMRRR-MR/154/2021-I dated 28-11-2023.
5. Director Litigation, Kashmir.
6. Director Finance, Department of Law, Justice and Parliamentary Affairs for information.
7. Director Information, J&K Jammu. He is requested kindly to get this order published in two leading news papers (one English and one Urdu) at Srinagar and Jammu respectively.
8. Secretary, J&K Service Selection Board, Jammu for information.
9. Incharge Website, Department of Law, Justice and Parliamentary Affairs for information and necessary action.
10. Private Secretary to the Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. Concerned selected candidate for compliance.
13. Government Order file.
14. Concerned file.


(Ashish Gupta)
Additional Secretary to Government.

**Annexure A to Government Order No. 1561-
JK(LD) of 2024 dated 01-02-2024**

Affidavit

I _____ S/o, D/o, Shri
_____ R/o _____ Aadhaar
No. _____ do hereby undertaking as under:

1. That, if on verification, my qualification/Date of Birth/ Reserved Category Certificates from the concerned issuing authorities is found fake/forged, my appointment as Junior Scale Stenographer in the Jammu and Kashmir Legal (Subordinate) Service shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of law. If this is found to be incorrect, I shall be liable for removal from the appointment as Assistant Law Officer in the Jammu and Kashmir Legal (Subordinate) Service.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.



Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent